

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

**LIBRARY**

OA. 350/01937/2015

Date of Order: 11.02.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Smt. Bhagabati Bera & Anr.  
 Vs.  
 S. E. Rly.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of the applicant.

2. Affidavit of service is taken on record. As none appeared on behalf of the respondents despite service on two occasions, Rule 16(1) of CAT (Procedure) Rules, 1987 is invoked.
3. Heard learned counsel for the applicant.
4. Learned counsel for the applicant submitted that after preferring this OA, the applicant has been asked to submit the relevant documents in regard to the consideration of the matter for employment assistance on compassionate ground and pursuant to such instruction he had already submitted such documents. Therefore, learned counsel for applicant would submit that he would be satisfied if a direction is given to the respondent no. 2 to consider his pending representation dated 31.08.2015 in a time bound manner.
5. Since an innocuous prayer is made, without asking for a reply in the matter and in the interest of justice, the OA is disposed of with a direction upon the DRM, South Eastern Railway to consider the representation of the applicant dated 31.08.2015, in accordance with law and to pass an appropriate reasoned and speaking order within a period of 2 months from the date of communication of this order.

6. If the applicant is found entitled, the appropriate benefits be extended to him within one month thereafter.
7. This OA is accordingly disposed of. No costs.

(Bidisha Banerjee)  
Member (J)

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